FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PHONEX LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	PHONEX LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/09/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U74999WB2011PTC167184
5.	Address of the registered office and principal office (if any) of corporate debtor	A-1/46/1, Paharpur Road P.O + P S - Rabindranagar Kolkata-700066, West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 18.07.2022
7.	Estimated date of closure of insolvency resolution process	14.01.2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Bijay Murmuria Reg. No: IBBI/IPA-001/IP-N00007/2016-2017/10026
9.	Address and email of the interim resolution professional, as registered with the Board	Address: Sumedha Management Solutions Pvt Limited, 6A, Geetanjali Apartment, 8B Middleton Street, Kolkata - 700 071, West Bengal, India. Email:bijay_murmuria@sumedhamanagement.com
10.	Address and email to be used for correspondence with the interim resolution professional	Address: Sumedha Management Solutions Pvt Limited, 6A, Geetanjali Apartment, 8B Middleton Street, Kolkata - 700 071, West Bengal, India. Email: ip.phonexlogistics@gmail.com
11.	Last date for submission of claims	01.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Phonex Logistics Private Limited on 18th July, 2022.

The creditors of Phonex Logistics Private Limited, are hereby called upon to submit their claims with proof of on or before 1st August, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bijay Murmuria
Interim Resolution Professional of Phonex Logistics Private Limited
Reg. No. IBBI/IPA-001/IP-N00007/2016-17/10026
AFA Valid Upto 30.11.2022

Registered Address with IBBI:
Sumedha Management Solutions Private Limited,
6A, Geetanjali Apartment, 8B Middleton Street,
Kolkata - 700 071, West Bengal, India.
E-mail: bijay_murmuria@sumedhamanagement.com

Date: 20-07-2022

Place: Kolkata

Authorised Officer,
Union Bank of India

orbit exports ltd.

ffice: 122, Mistry Bhavan, 2nd Floor,
Wachha Road, Mumbai - 400 020
: 66256262; Fax: 22822031;
texports.com; Website: www.orbitexports.com;
D.: L40300MH1983PLC030872

NOTICE

f Equity Shares of the Company to and Protection Fund (IEPF) Authority

ursuant to the provisions of Investor Education
hority (Accounting, Audit, Transfer ad Refund)
("the Rules").
n provisions for transfer of all shares in respect
been paid or claimed by the shareholders for
r more in the name of Investor Education and
hority.
ments set out in the Rules, the Company has
rned shareholders individually whose shares
o the IEPF Authority under the said Rules for

oaded full details of such shareholders and
r to IEPF Authority on its website
reholders are requested to refer to our
of unencashed dividends and the shares
EPF Authority.
hat both the unclaimed dividend and
rred to the IEPF Authority account including
shares, if any, can be claimed back from the
he procedure prescribed in the Rules.
, holding shares in the physical form and
ransferred to IEPF Authority, may note that
ng new share certificate(s) in lieu of the
(s) held by them for the purpose of
r of shares to IEPF Authority as per the
the Original share certificate(s) which are
l stand automatically cancelled and be
Shareholders may further note that the
any on its website should be regarded and
notice in respect of issue of new share
for the purpose of transfer of shares to
Rules.
not receive any communication from the
ctober 19, 2022, the Company shall with a
uirement of the Rules, dematerialize and
F Authority by way of corporate action by
set out in the Rules.
e matter, shareholders are requested to
istrar and Share Transfer Agent, M/s. Link
Ms. Nayna Wakle at Unit: Orbit Exports
loor, L.B.S. Marg, Vikhroli West, Mumbai -
0, Email ID: iepf.shares@linkintime.co.in.

For **Orbit Exports Limited**
Sd/-
Ankit Kumar Jain
Company Secretary

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PHONEX LOGISTICS PRIVATE LIMITED

	RELEVANT PARTICULARS	PHONEX LOGISTICS PRIVATE LIMITED
1.	Name of the Corporate Debtor	
2.	Date of incorporation of Corporate Debtor	06/09/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U74999WB2011PTC167184
5.	Address of the registered office and principal office (if any) of corporate debtor	A-1/46/1, Paharpur Road, P.O. + P. S. - Rabindranagar, Kolkata -700066, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	Date of Order : 18.07.2022
7.	Estimated date of closure of insolvency resolution process	14.01.2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Bijay Murmuria **Reg. No:** IBBI/IPA-001/IP-N00007/2016-2017/10026
9.	Address and email of the interim resolution professional, as registered with the Board	**Address:** Sumedha Management Solutions Pvt. Limited, 6A, Geetanjali Apartment, 8B Middleton Street, Kolkata - 700 071, West Bengal, India. **Email:** bijay_murmuria@sumedhamanagement.com
10.	Address and email to be used for correspondence with the interim resolution professional	**Address:** Sumedha Management Solutions Pvt. Limited, 6A, Geetanjali Apartment, 8B Middleton Street, Kolkata - 700 071, West Bengal, India. **Email:** ip.phonexlogistics@gmail.com
11.	Last date for submission of claims	01.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the Phonex Logistics Private Limited on 18th July, 2022.

The creditors of Phonex Logistics Private Limited, are hereby called upon to submit their claims with proof of on or before 1st August, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Bijay Murmuria
Interim Resolution Professional of Phonex Logistics Private Limited
Reg. No. IBBI/IPA-001/IP-N00007/2016-17/10026
AFA Valid Upto 30.11.2022

Registered Address with IBBI :
Sumedha Management Solutions Private Limited,
6A, Geetanjali Apartment, 8B Middleton Street,
Kolkata - 700 071, West Bengal, India.
E-mail: bijay_murmuria@sumedhamanagement.com

Place: Kolkata **Date: 20.7.2022**

BOI | **BANK OF INDIA**
BARASAT ZONAL OFFICE
Asset Recovery Department | 2nd Floor, DC 15, Salt Lake, DD Block, Sector 1, Bidhan Nagar, Kolkata - 700064

POSSESSION NOTICE

(For Immovable Property)

APPENDIX IV [See Rule 8(1)]

e Authorised Officer of the **Bank of India,** under Securitisation and Reconstruction of Financial Assets and terest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest , issued Demand Notice/s on the dates mentioned against each account calling upon the respective Borrower/s to ned against each account within 60 days from the date of notice(s) / date of receipt of the said notice(s). l to repay the amount, notices are hereby given to the Borrower(s) and the public in general that the secured assets described herein below in exercise of powers

---

• percentage of total advan

SHINE JACOB
Chennai, 19 July

June was a mem
101-year-old T
Bank (TMB).
Thoothukudi-based
new landmarks in a
last three decades c
a Kollywood blockbu
annual general mee
and 100th — all on t
Second, it received
Securities and Exch
(Sebi) to go ahead
offering (IPO), to rais

Behind both ever
tles, legal tussle an
well as many critica
porate governance a
banks that remain
headline-grabbing p
ments lie in the fact
TMB's paid-up equ
shares, are subject
between Indian and c
In its draft red herrin
the bank had said to
ers that it will not b
without court cleara

That partly expla
delayed AGMs that e
in-one affair. The

Gujar
₹5,00

VINAY UMARJI
Ahmedabad, 19 July

Stakeholders of ir
estimated losses
even as the state
the impact of tor
in several parts.

According to t
Commerce and I
rainfall leading to
of goods movemen
have been severe i
parts of central an

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পারসনস) রেগুলেশনস, ২০১৬ এর রেগুলেশন ৬ অধীনে]

ফোনেক্স লজিস্টিক্স প্রাইভেট লিমিটেড
এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট ঋণগ্রহীতার নাম	ফোনেক্স লজিস্টিক্স প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	০৬.০৯.২০১১
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U74999WB2011PTC167184
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে) এর ঠিকানা	এ-১/৪৬/১, পাহাড়পুর রোড, পোঃঅঃ- ও থানা- রবীন্দ্রনগর, কলকাতা- ৭০০০৬৬, পশ্চিমবঙ্গ
৬.	কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ	আদেশের তারিখ: ১৮.০৭.২০২২
৭.	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	১৪.০১.২০২৩ (১৮০ দিন)
৮.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	নাম: বিজয় মুরমুরিয়া রেজিস্ট্রেশন নম্বর: IBBI/IPA-001/IP-N00007/2016-2017/10026
৯.	বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আইডি	ঠিকানা: সুমেধা ম্যানেজমেন্ট সলিউশনস প্রাঃ লিঃ, ৬এ, গীতাঞ্জলি অ্যাপার্টমেন্ট, ৮বি, মিডলটন স্ট্রিট, কলকাতা- ৭০০০৭১, পশ্চিমবঙ্গ, ভারত। ই-মেল: bijay_murmuria@sumedhamanagement.com
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	ঠিকানা: সুমেধা ম্যানেজমেন্ট সলিউশনস প্রাঃ লিঃ, ৬এ, গীতাঞ্জলি অ্যাপার্টমেন্ট, ৮বি, মিডলটন স্ট্রিট, কলকাতা- ৭০০০৭১, পশ্চিমবঙ্গ, ভারত। ই-মেল: ip.phonexlogistics@gmail.com
১১.	দাবি জমা দেওয়ার শেষ তারিখ	০১.০৮.২০২২
১২.	২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'-এর অধীনে ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ	প্রযোজ্য নয়
১৩.	কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে)	প্রযোজ্য নয়
১৪.	(ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে:	ক) https://ibbi.gov.in/home/downloads খ) প্রযোজ্য নয়

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে মহামান্য ন্যাশনাল কোম্পানি ল ট্রাইবুনাল, কলকাতা বেঞ্চ ১৮ জুলাই, ২০২২ তারিখে ফোনেক্স লজিস্টিক্স প্রাইভেট লিমিটেড এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রোসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা ফোনেক্স লজিস্টিক্স প্রাইভেট লিমিটেড এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০ তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনালের কাছে ১ আগস্ট, ২০২২ বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতারা তাঁদের দাবি প্রমাণ সমেত নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

কোনও শ্রেণিভুক্ত (ওপরে ক্রম নং ১২ তে প্রদত্ত তালিকা অনুযায়ী) কোনও আর্থিক ঋণদাতা সংশ্লিষ্ট শ্রেণির (প্রযোজ্য নয়) অনুমোদিত প্রতিনিধি হিসেবে কার্য করার জন্য ওপরের ক্রম নং ১৩ তে উল্লিখিত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে নিজেদের পছন্দ বেছে নিতে ফর্ম 'সি এ'-তে চিহ্নিত করে দিতে পারবেন।

দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা করা হতে পারে।

স্বাঃ-
বিজয় মুরমুরিয়া
ফোনেক্স লজিস্টিক্স প্রাইভেট লিমিটেডের ইন্টেরিম রেজোলিউশন প্রোফেশনাল
রেজিস্ট্রেশন নম্বর: IBBI/IPA-001/IP-N00007/2016-2017/10026
এএফএ এর বৈধতা: ৩০.১১.২০২২ পর্যন্ত

আইবিবিআই এর কাছে নিবন্ধীকৃত ঠিকানা:
সুমেধা ম্যানেজমেন্ট সলিউশনস প্রাঃ লিঃ
৬এ, গীতাঞ্জলি অ্যাপার্টমেন্ট, ৮বি, মিডলটন স্ট্রিট,
কলকাতা- ৭০০০৭১, পশ্চিমবঙ্গ, ভারত।
ই-মেল: bijay_murmuria@sumedhamanagement.com

স্থান: কলকাতা **তারিখ: ২০.০৭.২০২২**